

officer of the Central Vigilance Commission without making any investigations at Delhi and Bombay;

(c) whether it is also a fact that when these officers were called upon to investigate into the matter after an interval of four days, they refused to investigate as a protest against the interference from Delhi, and

(d) if so, the reasons for this interference by the Central Vigilance Commission?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d) A statement is laid on the Table of the House [Placed in Library See No LT-241/67]

#### Files Missing in Bihar and West Bengal

\*269. Shri Madhu Limaye: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have seen reports about the missing files in Bihar and West Bengal after the coming into existence of the non-Congress Governments or after the defeat of Congress at the polls and the transfer of some of these files (Intelligence reports) to the Centre,

(b) if so, whether these reports are true,

(c) whether any instructions were issued by the Centre in regard to these transfers, and

(d) if so, the nature of these transfers?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Government have seen reports in a section of the Press about the transfer of certain secret records from the custody of the West Bengal Government to that of the Central Government

(b) and (c). The Central Government had made a request to the Gov-

ernments of West Bengal and Bihar for the transfer of certain documents which had a bearing on national security and the request was complied with.

(d) It will not be in the public interest to disclose any further information about the documents transferred

#### Stay-in Strike in Katchi Ballihari Colliery

\*270 Shri A. K. Gopalan:  
Shri Umanath:

Will the Minister of Labour and Rehabilitation be pleased to state

(a) whether it is a fact that four miners in Ballihari Colliery became unconscious and several others suffered severe abdominal cramps on the 4th March, 1967 while they were on stay-in strike,

(b) the total number of workers involved in the stay in strike,

(c) the demands of the workers; and

(d) the action taken to settle the grievances of the workers prior to and after the commencement of the strike?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):

(a) No such cases were reported to the Central Conciliation Machinery

(b) 97.

(c) Immediate payment of outstanding legal dues

(d) Before the commencement of the strike, claim applications were filed before the Labour Court, Ranchi for securing payment of outstanding dues. The Central conciliation machinery held discussions with both sides to bring about a settlement. The strike has since been called off.